

Trade Agreement

April 18, 1958

TRADE AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE IMPERIAL ETHIOPIAN GOVERNMENT

New Delhi

The Government of India and the Imperial Ethiopian Government being desirous of developing and strengthening the trade between the two countries and promoting closer economic (and cultural) relations, have agreed as follows :

Article 1

The Government of India and the Imperial Ethiopian Government shall, subject to their respective import, export, foreign exchange and other regulations, give the maximum possible facilities for import and export of commodities of interest to either party. To this end, the two Governments shall periodically exchange lists of articles available for export from either country and facilitate wide publicity to these lists.

Article 2

The two Governments shall render all possible assistance in fostering contacts in various fields between traders and trading organizations of the two countries, resulting contracts being concluded directly between the parties concerned.

Article 3

The two Governments shall enter into consultations periodically and give full consideration to suggestions that may be made for the development and expansion of commerce and the diversification of trade between the two countries.

Article 4

1. The Government of India and the Imperial Ethiopian Government agree to grant reciprocally to each other most favoured nation treatment in respect of customs duties and all other taxes payable on imports and exports, the manner of payment of such duties and taxes, and all customs regulations and formalities.

2. The Provisions of para I of this Article shall not apply to

I.advantages accorded by either of the contracting parties to contiguous countries;

II.advantages resulting from any customs union to which either of the contracting parties is or may become a party;

III.preferences or advantages accorded by India exclusively to members of the British Commonwealth of Nations including their dependent overseas territories;

IV.advantages accorded by virtue of a multilateral economic agreement designed to liberalise conditions of international commerce to which either contracting party is or may become a signatory.

Article 5

The two Governments shall in consultations with each other explore the possibility of closer economic co-operation and in particular of sharing to the maximum extent practicable technical knowledge, experience and facilities for technical training.

Article 6

This agreement shall come into force from the date of signature and shall remain valid up to the 31st of May, 1959. It may be continued for a further period of one year thereafter subject to such modifications as may be agreed upon in this behalf.

DONE AND SIGNED in duplicate in English, both documents being authentic, in New Delhi, on the 18th April 1958.

Sd./- (K.B. LALL)

For the Government of India.

Sd./- (RAS H.S. IMRU)

For the Imperial Ethiopian Government.